

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

**ORIGINAL APPLICATION NO. 47/2011
with
MISC. APPLICATION NO. 81/2011**

Date of Order: 08.07.2011

CORAM:

HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

Jitendra Vaishnav S/o Shri Ramesh Vaishnav, aged 30 years, R/o 95, Subhash Colony, Jodhpur (Raj.), Casual Labour Waterman, O/o Head Post Office, Jodhpur.

...Applicant.

Mr. K.S. Chouhan, counsel for applicant.

VERSUS

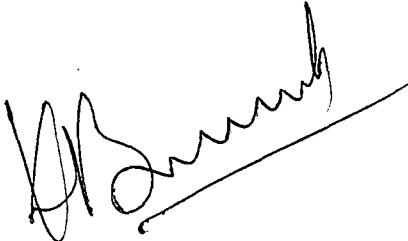
1. The Union of India through the Secretary, Ministry of Communication & I.T., Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur.
3. Post Master General (West), Jodhpur, Near JDA, Jodhpur.
4. Senior Post Master, Head Post Office, Station, Road, Jodhpur.

... Respondents.

Mr. M.S. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER
(Per Dr. K.B. Suresh, Judicial Member)

I have heard the learned counsels for both the sides. Both counsels are in agreement that a practical approach can be made in this regard that the department will open the sealed cover and find whether the applicant has passed, and if the applicant has failed then as regard this limb of consideration, the matter is over for the applicant, but if the applicant has passed, then the consequences of such passing will be decided by the respondents within a time frame of two months next.



2. Regarding the regularization also, the respondents are directed to determine whether the applicant is eligible or not on the basis of extant rules and inform him within a time frame of two months by passing a speaking and reasoned order.

3. With the above observations and directions, the Original Application is, thus, disposed of. Consequently, Misc. Application filed by the applicant for giving direction to the respondents to produce the result of the applicant, which is kept in the sealed cover, before this Tribunal, is also disposed of. No order as to costs.


(DR. K.B. SURESH)
JUDICIAL MEMBER

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